

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 180 of 2019

IN THE MATTER OF:

DLF Phase-IV Commercial
Developers Ltd. & Ors.

.... Appellants

Present:

**For Appellant: Dr. U.K. Chaudhary, Senior Advocate with
Ms. Monisha Chaudhary, Mr. Naveen Dahiya
and Mr. Himanshu Handa, Advocates.**

For Respondent:

ORDER

11.07.2019 Question arises as to whether the present case is a fit case for exemption of hearing of the equity shareholders/ creditors, before going to the 2nd stage on the basis of the judgment as is being relied on by the Senior Counsel for the Appellant.

Post the case 'for admission' on **17th July, 2019** before the 3rd Bench.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)